

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/2100/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Amir Uddin Ahmed,
District & Sessions Judge,
Karbi Anglong, Diphu.

Dated Guwahati the 22nd April 2019.

Sub: **Casual leave with station leave permission..**

Ref:- Your letter No.DJKA/4396/2019 dtd. 12.04.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 17.04.2019 along with station leave permission, with your allotted vehicle, at your own cost, w.e.f. the afternoon of 12.04.2019 (after Court hours) till the morning of 20.04.2019 (before Court hours), has been granted/rejected. The Chief Judicial Magistrate, Karbi Anglong, Diphu and in his absence the Judicial officer who will remain in charge of the Court and office of Chief Judicial Magistrate, will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2011/2101 / dated 22.04.19
Copy to.

- ✓ 1. The Systems Analyst, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

Rohar